

15.04 hrs.

MATTERS UNDER RULE 377

MADAM CHAIRMAN : Now, let us take up Matters under rule 377.

Shri Chandra Sekhar Sahu.

Title: Need to delegate powers to Members of Parliament to review implementation of Central Government sponsored projects in their constituencies.

SHRI CHANDRA SEKHAR SAHU (BERHAMPUR - ORISSA): Madam Chairman, I draw the attention of the Central Government regarding the delegation of powers to the hon. Members of Parliament to review the projects and programmes which are financed by the Central Government. Though there is a Vigilance Committee constituted by Rural Development Department, but it is not sufficient to curb the irregularities done by the functionaries of the State Government.